RAJYA SABHA [26 February, 2005]

thereto in Hindi version only. [Placed in Library. *See* No. L.T. 1591/05]

III. The Central Excise Laws (Amendment and Validation) Ordinance, 2005 (No.1 of 2005), promulgated by the President on the 25th January, 2005, along with the Corrigendum thereto in Hindi version only. [Placed in Library. See No. L.T. 1592/05]

Report of Twelfth Finance Commission together with an Explanatory Memorandum on the action taken on the recommendations of the Commission

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): Sir, I lay on the Table a copy (in English and Hindi) of the Report of Twelfth Finance Commission together with an Explanatory Memorandum on the action taken on the recommendations of the Commission, under article 281 of the. Constitution of India. [Placed in Library. *See* No. L.T. 1597/05]

Copy of the Economic Survey

SHRI P. CHIDAMBARAM: Sir, I lay on the Table a copy (in English and Hindi) of the Economic Survey, 2004-2005. [Placed in Library. *See* No. L.T. 1589/05]

REPORT OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON PETROLEUM AND NATURAL GAS

SHRI DIPANKAR MUKHERJEE (West Bengal) : Sir, I lay on the Table a copy (in English and Hindi) of the Fourth Report of the Department-relatea Parliamentary Standing Committee on Petroleum and Natural Gas (2004-05) on Action Taken by the Government on the recommendations contained in the First Report of the Committee (Fourteenth Lok Sabha) on Demands for Grants (2004-05) of the Ministry of Petroleum and Natural Gas.

REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON FINANCE

SHRI JAIRAM RAMESH (Andhra Pradesh): Sir, I lay on the Table a copy each (in English and Hindi) of the following Reports of the Departmentrelated Parliamentary Standing Committee on Finance (Fourteenth Lok Sabha):